

**BEFORE THE NATIONAL GREEN TRIBUNAL**

**SOUTHERN ZONE, CHENNAI**

**Original Application No. 180 of 2023 (SZ)**

**In the matter of:**

Tribunal on its own motion in the matter

Of Chennai Rains Oil Companies in

Michang Cyclone Ground Report

...Applicant

Versus

Chennai Metropolitan Water Supply & Sewage Board,

Chennai and Others

...Respondent(s)

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Through

Dr. D. Shanmuganathan

Standing Counsel of Tamil Nadu,

National Green Tribunal,

Southern Zone, Chennai

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1. Chennai Metropolitan Water Supply & Sewage Board,  
Rep by its Managing Director,  
No.1, Pumping Station Road,  
Chintadripet,  
Chennai – 600 031
2. National Centre for Sustainable Coastal Management,  
Ministry of Environment, Forest & Climate Change,  
Reep. By its Director,  
Anna University Campus,  
Chennai – 600 025.
3. Indian National Centre for Ocean Information Services (INCOIS),  
Rep by its Director & quot,  
Ocean Valley & quot,  
Pragathi Nagar (BO),  
Nizampet (SO),  
Telagana,  
Hyderabad – 500 090
4. Chennai Petroleum Corporation Limited  
536, Anna Salai,  
Teynampet,  
Chennai – 600 018
5. Greater Chennai Corporation  
Ripon Building,  
Chennai – 600 003
6. The District Collector  
District Collectorate Office,  
No. 62, Rajaji Salai,  
4<sup>th</sup> Floor,  
Chennai – 600 001
7. The Chairman Tamil Nadu Pollution Control Board  
No. 76, Anna Salai, Guindy,  
Chennai – 600 032

...Respondent(s)

## Report on Oil spill in Ennore

1. In the orders of the Hon'ble NGT (SZ) dated 18-12-2023, it has been indicated that the "rapid assessment on biodiversity has been taken up by the Fisheries Department". In this regard it is submitted that Fisheries department deals with fishes which is part of biodiversity.

Mortality of fish, crab and shrimp were noticed along the Ennore creek and Ennore Fish landing centre. Since the dead fishes were scattered along the creek and fish landing centres, the exact quantity of dead fish and other aquatic organisms could not be quantified.

2. It has been reported that the discharge of dense oil spread along the Fish Landing Centre, Ennore Creek and deposited on the fishing boats and fishing nets. Due to the damages caused by oil spillage, fishermen are unable to go for fishing. Fishing implements like nets are choked with oil and have become unusable for fishing. Cleaning using solvents, repainting and reinforcement by FRP mats for fishing boats is required to make them fit for fishing and oil deposits on fishing nets also need to be removed in order to put them into use. Providing a relief amount to fishermen for the cleaning of boats and nets is a necessary step to help them to resume the fishing activity.

Due to oil Spill, nearly 787 fishing boats that were berthed in 9 fishing villages namely Kattukuppam, Sivanpadaikuppam, Ennore kuppam, Mugathuvarakuppam, Thazhankuppam, Nettukuppam, VOC Nagar, Ulaganathapuram and Sathiyavanimuthunagar Fish landing centre and Fish landing Points have been reported to be affected.

Two assessment teams comprising of 13 Fisheries department officials have been formed vide Proceedings No 36650/P3/2023 dated 11.12.2023 to assess the damages caused to fishing boats and fishing implements due to Oil discharge/spillage in Ennore Creek. The assessment team submitted the report stating that 787 fishing boats were affected by oil spill.

In the meeting chaired by the Additional Chief Secretary / Commissioner of Revenue Administration and State Relief Commissioner on 16.12.2023 to mitigate the pollution caused by the oil spillage in Ennore Creek, it was decided to provide relief amount of Rs.10,000/- per boat for repair and maintenance of the fishing boat including net. Therefore, a sum of Rs.78.70 Lakh (Rupees Seventy Eight lakh and seventy thousand only) is recommended towards removing the oil deposits on the Fishing boats and Fishing implements damaged due to Oil discharge in 9 fishing villages adjacent to Ennore creek area, so as to restore fishing in the oil spill affected villages.

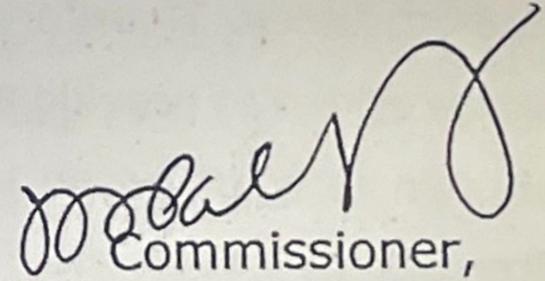
Assessment team also submitted that the Livelihood of 2,301 families of 9 fishing villages have been affected due to the oil spill in Ennore Creek. Therefore, taking into account of their loss of livelihood it was decided to provide a relief amount of Rs.12,500/- per family based on meeting conducted on 16.12.2023. (Rs.7,500/- from CPCL and Rs.5,000/- from State Government). Therefore, a sum of Rs.287.625 Lakh (Rupees Two Hundred eighty seven lakh and sixty two thousand and five hundred only) has been calculated towards compensation for loss of livelihood.

Details of total amount required for fishing boats affected by oil spill and compensation for loss of livelihood is as follows:

Sl.No.	Description	Nos.	Amount per Family / boat owner (Rs.)	Total (Rs.)
1.	Compensation to Fishermen families due to loss of livelihood	2301	12,500/-	2,87,62,500/-
2.	Compensation to boat owners	787	10,000/-	78,70,000/-
	<b>Total</b>			<b>3,66,32,500/-</b>

Hence, the Government has been requested vide Lr No 36650/P3/2023 Dated 18.12.2023 to provide financial sanction for an amount of Rs.366.325 Lakh (Rupees Three Hundred and Sixty six lakh and thirty two thousand and five hundred only) for removing the oil deposits on the Fishing boats, Fishing implements and for loss of livelihood of fisher folk families.

3. Department of Environment and Tamil Nadu Pollution Control Board has taken initiative to remove the oil sludge clogged in the Fish Landing Centre the adjacent fishing villages of Ennore Creek and the said task is in progress. After complete removal of oil sludge in the Fish landing centre, Fish landing points and Creek and cleaning of boats and nets, fishermen will resume their fishing activity.



Commissioner,

Fisheries and Fishermen Welfare

g.v.  
20/12/2023